

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P. (S) No. 2392 of 2017**

Sanjay Kumar Pandey

... **Petitioner**

**-Versus-**

The State of Jharkhand & Others

... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioner : Mr. Manoj Tandon, Advocate

For the Respondent-State : Mr. Kishore Kumar Singh, S.C.-VI  
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06/08.07.2020. Heard Mr. Manoj Tandon, learned counsel for the petitioner and Mr. Kishore Kumar Singh, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Kishore Kumar Singh, learned counsel for the respondent-State submits that counter affidavit has not been filed in terms of the order dated 01.06.2020 due to reshuffle of the Law Officers by the Government of the Jharkhand. He further submits that file has been entrusted to him recently and, therefore, he seeks further four weeks' time to file counter affidavit.

Four weeks' time to file counter affidavit is allowed.

Post this matter on 18.08.2020.

**(Sanjay Kumar Dwivedi, J.)**

Ajay/

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